

requested to expedite the process of land acquisition, resettlement and rehabilitation, environment and forest clearances etc. so that the coal blocks can be developed expeditiously by the allocatees.

(c) and (d) Yes, Sir, Till March, 2009, 201 coal blocks have been allocated, out of which 25 coal blocks have come into production. The other blocks are in different stages of development. Coal mining projects have a relatively long gestation period. The Coal Controller under the Ministry of Coal has been mandated to monitor the progress of the mine and the end use projects in detail. Based on the report of the Coal Controller, the Ministry reviews the cases and wherever found necessary, the Ministry takes appropriate measures on merits including deallocation where warranted. At the Ministry level, the progress in development of Coal blocks is reviewed by a committee under the Chairmanship of Addl. Secretary (Coal). Genuine problems of allocatees are highlighted during this meeting and efforts are made to sort them out.

Extraction of Coal

870. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of COAL be pleased to state:

(a) whether 182 blocks worth 41,410 million tonnes of coal reserves were allocated to PSUs and private sector companies between 1987 and 2007;

(b) if so, the number of coal blocks which have started production and the quantity of coal produced during these twenty years;

(c) whether the coal controller has been monitoring the amount of coal extracted and utilized; and

(d) when the coal reserves of 41,410 million tonnes would be extracted?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) The allocation of coal blocks was started from 1993. Between 1993 and 2008, 182 coal blocks with about 41,477 billion tonnes of coal reserves were allotted to public/private sector companies under the relevant provisions of the Coal Mines (Nationalisation) Act, 1973.

(b) The production from the allocated blocks started from the year 1997. The details of coal blocks that started production and the year-wise quantity of coal produced since 1997 are given below:-

Year	No. of coal blocks	Production (In Million Tonnes)
1	2	3
1997-98	2	0.71
1998-99	3	1.83
1999-2000	3	2.95
2000-01	3	3.83

1	2	3
2001-02	3	4.46
2002-03	4	5.52
2003-04	5	7.83
2004-05	8	10.11
2005-06	9	13.62
2006-07	11	17.61
2007-08	15	21.25
2008-09	25	30.00
		(Provisional)

(c) Yes, Sir.

(d) As per the guidelines, coal production from a coal block should commence within 36 months (42 months in case the area falls in forest land) in case of open cast mines and in 48 months (54 months in case the area falls in forest land) in case of under ground mine, from the date of allocation. If the coal block is not explored, additional two years are allowed for detailed exploration and preparation of geological report. So far, production from 25 coal blocks has commenced. Extraction of coal from these coal blocks would be done over the life span of the said blocks, which would be determined when the mining plans are prepared and approved.

Pilferage of coal and illegal transportation in coal field of M.P.

†871. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Central Industrial Security Forces were deployed to check pilferage of coal and illegal transportation in PENCH and Kanhan coal fields of Chhindwada district of Madhya Pradesh which have been withdrawn;

(b) the reasons for withdrawal of the Security Forces from this area;

(c) whether pilferage of coal and illegal transportation have completely been stopped in this area;

(d) the arrangements available with the coal companies to check pilferage of coal and illegal transportation; and

(e) whether these arrangements are adequate and effective?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) The Central Industrial Security Force (CISF) personnel deployed in the coal company in the PENCH area of Chhindwada district of Madhya Pradesh have not been withdrawn. Since no CISF personnel have been deployed in the Kanhan area of the coal company in Chhindwada district of Madhya Pradesh, the question of withdrawal does not arise.

†Original notice of the question was received in Hindi